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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 26th day of April 1999.

Original Application no. 1169 of 1993.

Hon'ble Mr. S. Dayal, Administrative Member

Hon'ble Mr. S.L. Jain, Judicial Member.

Komal Yadav, S/o Shri Ram Sewak Yadav, r/o 317, Gopal Gali,
Dhauri Piyau, Mathura.

... Applicant.

C/A Shri R.K. Nigam

Versus

1. Union of India through General Manager, Central Railway, Bombay, V.T.
2. Divisional Personnel Officer, Central Railway, Jhansi.
3. Prescribed Authority, Payment of Wages Act, City Magistrate, Mathura.

... Respondents.

C/R Shri G.P. Agrawal

ORDER

Hon'ble Mr. S. Dayal, Member-A.

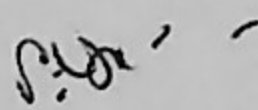
This is an application for implementation of award of prescribed authority under Payment of Wages Act dated 10.02.92. After the award was passed, the Prescribed

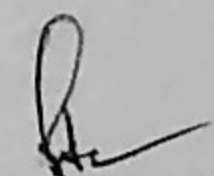
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Authority reviewed the same and passed order dated 24.05.93 rejecting the claim of the applicant. Thus, while by order dated 10.04.92, the applicant was asked to be paid illegal deduction of Rs. 600/- alongwith compensation of Rs. 1800/- the same authority by review order dated 14.05.93 disallowed the claim of the applicant.

2. It is now the settled law that the cases under Payment of Wages Act do not fall within the purview of Central Administrative Tribunal. Therefore, the O.A. is rejected as it lies out side the jurisdiction of this Tribunal. The applicant may seek the relief before proper forum, if so advised.


Member-J


Member-A

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